

(5)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.16 OF 2007

ALLAHABAD THIS THE 10<sup>th</sup> DAY OF OCTOBER, 2007

**HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A**

1. Subedar,
2. Baramdeen,
3. Munni Lal,  
Sons of Late Sri Ram,  
Resident of Village-Saiyyad Alipur,  
Post Office-Guara Taiyyabpur,  
District-Kaushambi.

..... .Applicant

By Advocate :Shri J. P. Singh

Versus

1. Union of India,  
through its Secretary,  
Ministry of Railway,  
Rail Bhawan, New Delhi.
2. The Divisional Railway Manager,  
North Central Railway, Allahabad.
3. Smt. Rajrani,  
wife of Late Sri Babu Lal,  
Resident of Village-Bhelkha,  
Post-Manjhanpur, Tehsil-Manjhanpur,  
District-Kaushambi.
4. Ramdev, ()  
    () Sons of Late Sri Babu Lal
5. Suggan ()  
(Minor)  
Under the Guardianship of Smt. Rajrani,  
Wife of Late Sri Babu Lal,  
Village-Bhelkha, Post-Manjhanpur,  
Tehsil-Manjhanpur, District-Kaushambi.

..... .Respondents

By Advocate : Shri D. Awasthi

**O R D E R**

By this OA applicants have sought Post retiral  
benefits in respect of dues payable to the legal heirs  
of Late Ram and applicant no.1 has also requested for  
compassionate appointment.

(b)

2. The Divisional Railway Manager, North Central Railway, Allahabad is directed to consider the request of the applicant in accordance with the rules and, after satisfying himself as to who are the legal heirs of the deceased, take early action in the matter, preferably within a period of eight weeks (in case the issue of legal succession is finally decided.)

3. The OA is, therefore, disposed of with no order as to costs.

  
Member-A

/ns/